

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 206
(IB)-487(ND)2018
IA-4549/2022

IN THE MATTER OF:

M/s. Shakti Clearing Agency

... **Applicant/Petitioner**

Versus

M/s. FE (INDIA) Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 09.03.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Mohammad Arif for Respondent no.7 & 8, M. Dutta Advocate with Aditya Guha Advocate for Respondent No. 9/ Smt. Abhilasha Agarwal, Adv. Kunal Soni and Adv. Ananaya Sachdeva for Respondents no. 6,35, 57

For the EPFO : Mr. Brijesh Kumar Tamber and Mr. Yashu Rustagi, Advocates

For the Assignee : Adv. Rishi Sood for the successful bidder

ORDER

IA-4549/2022: Ld. Counsel appearing for the Applicant submitted that the subject matter of the application has been assigned to a third party for consideration and now it would be for third-party/assignee to pursue the remedies available to him. Let the Applicant file a proper affidavit with all the details of the transactions entered into with the third party within 2 weeks.

List on 01.05.2023.

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(L. N. GUPTA)
MEMBER (T)

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(ASHOK KUMAR BHARDWAJ)
MEMBER (J)